

DIVISION BENCH  
COURT - II

S-14

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

C.P. (IB)/138(KB)2024  
IA(I.B.C)/1330(KB)2024

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE  
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 10<sup>TH</sup> JULY 2024**

IN THE MATTER OF	STATE BANK OF INDIA VS BALKRISHAN DAS MUNDHRA
UNDER SECTION	SECTION 95(1)

**Appearance (via video conferencing/physically)**

Ms. Pallavi Roy, Adv. ] For the Resolution Professional

**ORDER**

1. Ld. Counsel appearing on behalf of the Resolution Professional present.
2. **IA(I.B.C)/1330(KB)2024:**
  - a. None appears for the Personal Guarantor.
  - b. Registry is directed to issue notice to the Personal Guarantor to file his objection to the report by way of speed post and by way of e-mail and place the tracking information report on record.
  - c. Let an objection to the report be furnished within a period of 10 days'.
  - d. Let a copy of the report be furnished to the Personal Guarantor if not already done.
  - e. List the matter on **20.08.2024**.
  - f. In view of the fact that objection to the report, the matter was supposed to come up on **16.07.2024** it will be listed on **28.08.2024**.

**D. Arvind  
Member (Technical)**

**Bidisha Banerjee  
Member (Judicial)**